

वित्तीय वर्ष 1987-88 में स्वच्छता, सफाई एवं अभियांत्रिकी कार्यों पर कुल कितना खर्च किया गया;

(ख) निगम के राजस्व खर्च से और योजना राशि में से उपरोक्त कार्यों पर कितना-कितना खर्च किया गया; और

(ग) उपरोक्त कार्यों को सम्पन्न कराने के लिये अलग-अलग रूप से कितने अधिकारी और कितने कर्मचारी कार्यरत हैं?

गृह मंत्रालय में राज्य मंत्री (श्री संतोष मोहन शर्मा) : (क) से (ग) सूचना एकत्र की जा रही है और सभा पटल पर रख दी जाएगी।

#### Import of edible oils on F.O.B. basis

2452. SHRI L. NARSINGH NAIK: Will the Minister of COMMERCE be pleased to state:

(a) whether Government had decided to import some essential edible oils on f.o.b. basis, if so, when;

(b) whether it is a fact that Rules in this regard are flouted since 1978 and if so, the reasons therefor;

(c) whether in the past Government or any Government agency had incurred any losses on account of insurance, freight etc. on C & F basis; if so, the details in this regard;

(d) whether it was decided to start f.o.b. purchases from December, 1987 as was reported in the Economic Times of 17th October, 1987 and the reasons for not doing so till date;

(e) by when the Government intends to start f.o.b. purchases for which six ships are there; and

(f) the estimated amount of foreign exchange likely to be saved as a result thereof?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE

(SHRI P. R. DAS MUNSHI): (a) and (b) Consequent upon the canalisation of import of edible oils through STC in December, 1978, STC arranged imports on f.o.b. basis and subsequently on C&F basis. Later on, STC had to resort to imports of edible oils on CIF basis due to the non-availability of adequate cargo space by Indian ships and the necessity of arranging timely imports of essential items of human consumption as per the programme given by the Government.

(c) STC incurred heavy shortages in receipt of oils imported on f.o.b./C&F basis and had consequently to revise the purchase terms on CIF basis.

(d) Government had decided to resume imports of certain edible oils from Malaysia on f.o.b. basis on trial basis. The f.o.b. terms of purchases are being finalised by STC in consultation with the suppliers and Transchart.

(e) STC has been using available Indian vessels for carriage of oils from Malaysia/Indonesia even against c.i.f. terms of purchases and for transporting oil from Western Coast of India to the Eastern Coast.

(f) Cost effectiveness and savings of foreign exchange are dependent on timely availability of Indian ships.

#### Schemes having link between imports and exports

2453 SHRI P. N. SUKUL: Will the Minister of COMMERCE be pleased to state:

(a) whether Government are undertaking or propose to undertake any schemes which have a link between imports and exports;

(b) if so, what are the details of these schemes;

(c) which are the items intended to be imported under the above schemes